

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE) : (a) to (c). The All Party Hurriyat Conference leaders, Mirwaiz Umar Farooq and Maulana Abbas Ansari, had travelled out of the country in their individual capacities during the months from December 1994 to February 1995. These two individuals visited Morocco reportedly at the invitation of the OIC. They subsequently travelled to Saudi Arabia, Kuwait and UK.

Government have reports to the effect that they expressed views, during their visit, on Jammu and Kashmir which have no relation to the ground reality, and that they have raised some funds.

(d) Government do not have any authentic information regarding this.

(e) Does not arise.

Power Generation Capacity of DVC

5660. SHRI CHITTA BASU : Will the Minister of POWER be pleased to state :

(a) whether the Union Government propose to further expand the power generation capacity of the DVC;

(b) if so, the details thereof;

(c) whether any foreign or Indian private company has since offered for investing in the project; and

(d) if so, the details of these offers and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL):

(a) and (b). Yes, Sir. To further expand the power generation capacity of Damodar Valley Corporation (DVC), Central Electricity Authority has accorded techno-economic clearance to proposals of DVC for the installation of Maithon Right Bank Thermal Power Project (4 x 210 MW) in Bihar and for the rehabilitation of two fire-damaged units (2 x 75 MW) of Durgapur Thermal Power Station in West Bengal. In addition, Mejia Thermal Power Station (3 x 210 MW) is under construction and the first unit is scheduled for commissioning in 1995-96.

(c) No, Sir.

(d) Does not arise.

Indo-Pak talks on Nuclear Facilities

5661. SHRI RABI RAY :
DR. MUMTAZ ANSARI :
SHRI R. SURENDER REDDY :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned 'Pak for talks with

India on N-inspection', appearing in 'The Hindustan Times' dated April 18, 1995;

(b) if so, whether the Government have received any official communication from the Government of Pakistan expressing her willingness to discuss the matter relating the opening nuclear facilities for international inspection with India on reciprocal basis; and

(c) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE) : (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

Defective Buildings

5662. DR. KRUPASINDHU BHOI :
SHRI MOHAN RAWALE :
SHRI NAWAL KISHORE RAI :
SHRI SHRAVAN KUMAR PATEL :
DR. MAHADEEPAK SINGH SHAKYA :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Delhi Development Authority has demolished some flats constructed by the DDA itself;

(b) if so, the number of such flats demolished during the last three years, year-wise and the flats proposed to be demolished during 1995-96;

(c) the reasons therefor;

(d) whether these flats had already been allotted and possession given to the allottees;

(e) whether the said allottees have been given alternate allotments;

(f) if so, the details thereof;

(g) the loss suffered by the DDA on account of this;

(h) whether the DDA has taken some action against some officers/Engineers of DDA in this regard; and

(i) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) Yes, Sir.

(b) DDA has reported that the following flats have been demolished during the last three years :

| Year | No. of flats | Details of flats | Name of Scheme |
|---------|--------------|---------------------------------|--------------------------------------|
| 1992-93 | 6 Nos | Flat No. 30 A,B,C, and 67 A,B,C | 282 MIG flats at A/10, Kalkaji Extn. |
| 1993-94 | - Nil | | |
| 1994-95 | - Nil | | |

The details of flats, which are proposed to be demolished are as under :

- (i) 163 flats (out of 265 flats) at Mayur Vihar Phase-I.
- (ii) 220 flats (out of 300 flats) at Mayur Vihar Phase-I.
- (iii) 140 EWS flats at Prashant Vihar, Haider Puri Sector-14, Rohini.
- (iv) 56 MIG flats at Jahangirpuri (partially built)

(c) Reasons for demolition of the above mentioned flats are as under :

- (i) 6 flats at Kalkaji Extension have to be demolished because of subsidence of foundation on account of leaching of fine soil under it due to development of under current water etc.
- (ii) Flats at Mayur Vihar, Prashant Vihar and Jahangirpuri are to be demolished due to poor/sub-standard quality of construction.

(d) Only 6 flats at Kalkaji Extension have been allotted and possession given to the allottees.

(e) and (f). While allottees of 5 flats were provided with alternative accommodation, 6th allottee is being paid rent in lieu of alternative accommodation. Details of the allottees are given in the enclosed Statement.

(g) The details of loss suffered by DDA on account of demolition of these flats are as under :

| | |
|---|------------------------------|
| (i) 6 flats at Kalkaji Extension | - Rs. 11.04 lakhs. |
| (ii) 163 flats at Mayur Vihar Phase-I | - Rs. 77.70 |
| (iii) 222 flats at Mayur Vihar Phase-I | - Rs. 125.00 lakhs (Approx.) |
| (iv) 140 EWS flats at Prashant Vihar Haiderpuri | - Rs. 4.46 lakhs (Approx.) |
| (v) 56 MIG flats at Jahangirpuri | - Rs. 27.50 lakhs (Approx.) |

(h) and (i). Action taken against the concerned officers/engineers is as under :

- (i) 6 flats at Kalkaji Extension - major penalty proceedings have been initiated against one Superintending Engineer, one Executive Engineer and three Assistant Engineers.
- (ii) 163 flats at Mayur Vihar Phase-I One Executive Engineer and two Assistant Engineers have been removed from service on 7.4.92 and pay of 3 Junior engineers has been reduced to the minimum of the scale for a period of years.
- (iii) 220 flats at Mayur Vihar Phase-I—Major penalty proceedings have been initiated

against one Executive Engineer and one Junior Engineer. In respect of one Assistant Engineer, the case has been referred to his parent department for major penalty proceedings.

- (iv) 140 EWS flats at Prashant Vihar - One Executive Engineer and one Assistant Engineer who were on deputation from C.P.W.D. had retired from service and minor penalty proceedings have been initiated against one Junior Engineer.
- (v) 56 MIG flats at Jahangirpuri - major penalty proceedings have been initiated against one Executive Engineer, one Assistant Engineer and one Junior Engineer. The case for minor penalty proceedings against an Accountant, who was on deputation to DDA, has been sent to his parent department.

STATEMENT

| | | |
|---|----------------------|--|
| (i) List of allottees to whom alternative accommodation has been provided | | |
| 30-B | Mr. R.J.S. Ahluwalia | Shifted to 45-A, Sheikh Sarai Ph.I |
| 30-C | Mr. S.P.S. Gujral | Shifted to 37-C -do- |
| 67-A | Mr. J.N. Yadav | Shifted to 28-A, Pkt. A-10, Kalkaji Extension |
| 67-B | Mr. P.K. Madan | Shifted to 53-C, A-13, Kalkaji Extension |
| 67-C | Mr. Anil Jolly | Permanent allotment made by Housing Department in Sheikh Sarai |
| (ii) Allottee who is being paid rent in lieu of alternative accommodation | | |
| 30-A | Mr. Kailash Bajaj | |

Bridges on National Highways in M.P.

5663. DR. RAMKRISHNA KUSMARIA : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government propose to construct bridges on National Highways in Madhya Pradesh during 1995-96;

(b) if so, the details thereof;

(c) the expenditure likely to be incurred on the construction of these bridges; and

(d) the number of bridges on National Highways which are under repair at present?